



\$~10 to 15 & 20

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C) 2296/2020**

AJAY GAUTAMPetitioner

Through: Petitioner in person.

versus

GNCT OF DELHI AND ORS.Respondents

Through: Ms. Puhumi Aditya, Advocate for Mr.

Jawahar Raja, ASC (Civil-GNCTD)

for R-1 and 2.

Mr. Naveen Kumar Raheja, Advocate

for R-2 (M: 9810129691).

ASI Vikas 763/NE from Riot

Cell/NEP.

Mr. Rajat Nair, SPP with Mr. Dhruv Pande, Advocate for Delhi Police.

11 WITH

+

W.P.(C) 2836/2020 & CM APPL. 9860/2020

JAMIAT ULAMA-I-HINDPetitioner

Through: Mr. M. Taiyab Khan, Advocate.

versus

UNION OF INDIA & ORSRespondents

Through: Ms. Puhumi Aditya, Advocate for Mr.

Jawahar Raja, ASC (Civil-GNCTD)

for R-1 and 2.

Mr. Rajat Nair, SPP with Mr. Dhruv Pande, Advocate for Delhi Police.

12 WITH

+ **W.P.(C) 3003/2020**

JAMIAT ULAMA-I-HIND THROUGH GENERAL SECRETARY

.....Petitioner

Through: Mr. M. Taiyab Khan, Advocate.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Rajat Nair, SPP with Mr. Dhruv

Pande, Advocate for Delhi Police.





13 WITH

+ W.P.(CRL) 665/2020, CRL.M.A. 5109/2020, 5330/2020, 5367/2020 & 9161/2020

SHAIKH MUJTABA FAROOQ & ORS.Petitioners

Through: Mr. Colin Gonsalves, Sr. Advocate

with Mr. Kamran Khwaja, Advocates.

versus

UNION OF INDIA & ORS.Respondents

Through: Mr. Ajay Burman, Sr. Advocate with

Mr. Varin Seth, Advocate for R-8. Mr. Rajat Nair, SPP with Mr. Dhruv

Pande, Advocate for Delhi Police.

14 WITH

+ W.P.(CRL) 588/2020, CRL.M.A. 5365/2020, 5366/2020, 9659/2020, 9660/2020, 8160/2022 & 14970/2022

LAWYERS VOICEPetitioner

Through: Mr. Kirti Uppal, Sr. Advocate with

Mr. Satya Ranjan, Mr. Neeraj, Mr. Himanshu and Ms. Riya, Advocate.

versus

UNION OF INDIA & ORSRespondents

Through: Mr. Rajat Nair, SPP with Mr. Dhruv

Pande, Advocate for Delhi Police. Ms. Tarannum Cheena and Mr. Akash

Singh, Advocates for R-4 and 5.

Mr. Sanawar and Ms. Heba Jawed,

Advocates.

Mr. Ashok Arora, Mr. Harsh Prabhakar, Mr. Yash Kotak, Mr. Dhruv Chaudhary and Mr. Adeeb

Ahmed, Advocates for R-23.

15 WITH

+ W.P.(CRL) 669/2020, CRL.M.A. 5122/2020, 6229/2020 & 26094/2024

BRINDA KARATPetitioner

Through:





versus

STATE & ANR.Respondents

Through: Mr. Rajat Nair, SPP with Mr. Dhruv

Pande, Advocate for Delhi Police.

20 AND

+ W.P.(CRL) 700/2020

DEEPAK MADAN

.....Petitioner

Through:

versus

THE STATE (GOVT. OF NCT OF DELHI) & ORS

....Respondents

Through: Mr. Rajat Nair, SPP with Mr. Dhruv

Pande, Advocate for Delhi Police.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE AMIT SHARMA

ORDER

% 30.08.2024

- 1. This hearing has been done through hybrid mode.
- 2. The present petitions pertain to the Delhi riots that took place in 2019-2020 in view of the Citizenship Amendment Act, 2020.
- 3. The aspects that are being canvassed in these connected matters include the following:-
 - That investigation ought to be conducted with respect to the rioters behind such riots by registering an FIR against them and by constituting an SIT;
 - ii) That action ought to be taken against the Police Authorities for their alleged inaction and apathy to the violence and noncompliance of the provisions of the CrPC;
 - iii) That action deserves to be taken in respect of the hate speeches that have been made by various political leaders.





- 4. In *W.P.* (*C*) 2296/2020, a Status Report dated 26th April, 2024 has been filed on behalf of the Delhi Police, giving the details of the various FIRs registered by the Delhi Police in the said riots and the status of the said cases.
- 5. The documents which were directed to be filed in terms of the previous order dated 29th April, 2024 have been filed in *W.P.(CRL)* 669/2020. One of the submissions on behalf of the ld. Counsel for the Delhi Police is that proceedings under Section 156(3) of the Cr.P.C. had been sought in respect of the hate speeches and the same is now pending before the Supreme Court.
- 6. In view of the fact that the said documents would be relevant for all the matters, ld. Counsel are permitted to obtain the electronic records in these petitions, from the Registry, upon request.
- 7. By the next date of hearing, if there is any order passed by the Supreme Court in *SLP* (*CRL*.) *no.* 5107/2023 the same shall also be placed on record.
- 8. All the ld. Counsels appearing in these matters shall file their written submissions in W.P.(C) 2296/2020 which shall be considered as the lead matter for the sake of convenience.
- 9. List for hearing on 9th October, 2024 at 2.30pm.

PRATHIBA M. SINGH, J.

AMIT SHARMA, J.

AUGUST 30, 2024 MR/RKS/Pc